

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 3439/2014

(Arising out of impugned final judgment and order dated 10/12/2013 in WPC No. 44810/2011 passed by the High Court Of Judicature at Allahabad)

S.B AGARWAL

Petitioner(s)

VERSUS

U.P STATE INDUSTRIAL DEV. CORP. LTD &ORS

Respondent(s)

(with interim relief and office report)

Date : 10/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Gurukrishan Kumar, Sr. Adv.
Mr. Krishna Kumar, Adv.
Ms. Samridhi Kapur, Adv.

For Respondent(s) Ms. Ananya Pandey, Adv.
Mr. Yash Pal Dhingra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted. Status quo, as it exists today shall be maintained.

(CHANDRESH)
SR.P.A.

(VEENA LAKHINA)
COURT MASTER

